

ITEM NO.102

Court 3 (Video Conferencing)

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1654/2021

M/S SAMTEL AVIONICS LTD.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 17-08-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) Ms. Kavita Jha, AOR
 Ms. Swati Agarwal, Adv.

For Respondent(s) Mr. Balbir Singh, ASG
 Mr. Mukesh Kumar Maroria, AOR
 Ms. Sunita Rani Singh, Adv.
 Ms. Neela Kedar Gokhle, Adv.
 Mr. Kush Chaturvedi, Adv.

Mr. Sanjay Kumar Pathak, Adv.
Ms. Niranjana Singh, AOR
Ms. K. Kaomudi Kiran Pathak, Adv.
Mr. Sunil Kumar Jha, Adv.
Mr. M. S. Akhtar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

When the matter is called out, learned counsel for the appellant seeks time to take instructions. A conditional order was passed on 20.04.2021. There is nothing on record to indicate that the conditional order has been complied with.

Having failed to comply with the conditional order, the consequences would flow and there would be no interim relief in favour of the appellant.

The hearing of this appeal was expedited only because the appellant was directed to offer bank guarantee in the sum of Rs.1,10,00,000/- (Rupees One Crore Ten Lakhs Only) in terms of order dated 20.04.2021. If that has not been done, there is no reason as to why the hearing of this appeal be expedited. Hence, the appeal be listed for hearing as per its turn in due course.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)